

CC No. 284/19

CBI Vs. Yogesh Malhotra & Anrs.

20.08.2020

Present: Sh. Dhan Kishore, Id. Senior PP for the CBI along with Inspector Ramesh Kumar, BSFB, Delhi and Pairvi Officer Sh. K. S. Thakur.

Proceedings against A-1 have been dropped for want of sanction for prosecution as per order dated 05.03.2012.

Sh. Girish Kohli, Id. counsel for A-2 and A-3 along with A-2.

Sh. Roshan Lal Goel, Id. counsel for A-4 along with A-4.

Sh. R.K. Handoo, Id. counsel for A-5.

Sh. Neeraj Aggarwal, Id. additional Standing Counsel for official liquidator A-6.

Sh. Yoginder Handoo, Id. counsel for A-7.


Sh. Nem Shanker Jha, Id. counsel for A-8 along with A-8.

A-9 and A-10 have been declared as Proclaimed Offenders as per orders dated 03.04.2013 and 20.01.2020.

Present matter has been taken up through video conferencing hosted by Mrs Pallavi Sharma, Reader of this Court in terms of office Order No.322/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi and subsequent office Order No. Power/Gaz. /RADC/2020/E-8959-9029 dated 16.08.2020 passed by Id. District & Sessions Judge (PC Act) (CBI), RADC, New Delhi.

Part arguments on the point of charge heard.

On request, put up this matter for further arguments on the point of charge, on 25.09.2020. The time of the next video conference meeting shall be communicated later on.


(Anurag Sain)
Special Judge

(PC Act) (CBI)-11/RADC/ND/20.08.2020